FORM A

PUBLIC ANNOUNCEMENT

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF M/S HPT CONSTRUCTIONS PRIVATE LIMITED

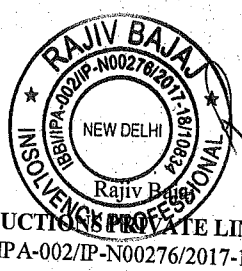
	RELEVANT PARTICULARS	
1.	Name of corporate debtor	**HPT CONSTRUCTIONS PRIVATE LIMITED**
2.	Date of incorporation of corporate debtor	18/06/2011
3.	Authority under which corporate debtor is incorporated / registered	Companies Act, 1956, Registrar of Companies, NCT of Delhi & Haryana, New Delhi
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U70101DL2011PTC221122
5.	Address of the registered office and principal office (if any) of corporate debtor	Registered Office: H.NO. - 102, 1ST FLOOR, R/S, LADREY MOHALLA, VILLAGE JONAPUR NEW DELHI -110047
6.	Insolvency commencement date in respect of corporate debtor	1st April, 2022 (Order was pronounced on 01/04/2022 by Hon'ble NCLT, Principal Bench, in C.P. No. IB-230(PB)//2021 and copy of order received by IRP through email from NCLT on 05/04/2022)
7.	Estimated date of closure of insolvency resolution process	1st October, 2022
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Rajiv Bajaj IBBI/IPA-002/IP-N00276/2017-18/10834
9.	Address and e-mail of the interim resolution professional, as registered with the Board	B-269, LOWER GROUND FLOOR, CHHATARPUR ENCLAVE, PHASE-2, NEW DELHI-110074 **Email: rbajajip@gmail.com**
10.	Address and e-mail to be used for correspondence with the interim resolution professional	B-269, LOWER GROUND FLOOR, CHHATARPUR ENCLAVE, PHASE-2, NEW DELHI-110074 **Email: cirphpt@gmail.com**
11.	Last date for submission of claims	19th April, 2022
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	Web link:https://ibbi.gov.in/home/downloads Physical Address: **Not Applicable**

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the **HPT CONSTRUCTIONS PRIVATE LIMITED** on 1st April, 2022, order was pronounced on 01/04/2022 by Hon'ble NCLT, Principal Bench, New Delhi C.P. No. IB-230(PB)/2021 and copy of order received by IRP through email from NCLT on 05/04/2022)

The creditors of **HPT CONSTRUCTIONS PRIVATE LIMITED**, are hereby called upon to submit their claims with proof on or before 19th April, **2022** to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.



Date: 06/04/2022

Place: New Delhi

IRP of **HPT CONSTRUCTIONS PRIVATE LIMITED**
IBBI/IPA-002/IP-N00276/2017-18/10834